

M/S. AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED LIST OF OPERATIONAL CREDITORS (OTHERS) CLAIMS AS ON 05-07-2021

S.No	Date	Party name	Authorised representative, Sri	Type of form submitted	Mode	AMT CLAIMED	AMT ADMITTED	AMT NOT ADMITTED	Security /remarks	Voting share %
1	28-01-2021	RNJ COMMODITIES PRIVATE LIMITED	Shaik Jelani Basha	Form B	Hard Copy	94,48,103	0	94,48,103	Proof of claim not submitted by the applicant as per provisions of the code. Reminder also given By IRP on 11-02-2021 informing them to submit their proof claim as per the provisions of the code, within 10 failing which their claim is deemed to be rejected without further intimation. In spite of the above the Claimant has not submitted their claim inspite of lapse of 90 days mandatory period for submission of claims under regulation 12(2) which expired on 18-04-2021. Hence Rejected.	NA
2	01-02-2021	Hyderabad Steels	J. Sreedhar Reddy	Form B	Hard Copy	2,04,118	0	2,04,118	Do as above	NA
3	02-02-2021	EBCBEARINGS (INDIA) LIMITED	Mandava Balramakrishnaiah	Form B	Hard copy	5,76,41,422	0	5,76,41,422	Do as above	NA
4	02-02-2021	BHARANI COMMODITIES PRIVARTE LIMITED	MANDA BALREDDY	Form B	Hard copy	3,78,35,297	0	3,78,35,297	Do as above	NA
5	09-04-2021 & 16-04-2021 & 21-06-21	DBS BANK LIMITED (ASSIGNEE OF M/S. INTRA ASIA PTE LIMITED) SINGAPORE	MEHER DWIBHASYAM	Form B	Mail and Hard Copy	15,79,92,158	15,79,92,158	0	The claim was Rejected by RP for want of required proof of claim and , based on a legal opinion submitted by CD' dated 10-05-2021 that the debt was time barred . The decisin was communicated to the Claimant on 10-05-2021 vide -email . The counsel for Claimant vide his e-mail dated 21-06-2021 submitted the proof of acceptance of bill drawn by the Interasia PTE Limited, (supplier) which was indorsed in favour of DBS Bank Limited, and a swift message sent from Laxmi vilas bank in support of acceptance of bill by the drawee (CD.) The claimant contended that the petition was filed within limitation period and got returned and resubmitted subsequently and got numbered as COS40 of 2020. The counsel for DBS bank limited requested to admit their claim reckoning the date of filing of 1st petition during July 2019 for the purpose of reckoning limitation. The matter has been referred to Advocate Practising in NCLT for giving opinion as to whether the claim is time barred or not, for taking a decision on the Claim. Basing on the legal opinion the claim is admitted for the purpose of CIRP process, subject to provisions of the code.	
Total (OCs)						26,31,21,098	15,79,92,158	10,51,28,940		

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